

1	2	3
2.	Shipping Corporation of India (SCI)	M/o Shipping
3.	Container Corporation of India (CONCOR)	M/o Railways
4.	THDC India Limited (THDCIL)	M/o Power
5.	North Eastern Electric Power Corporation Limited (NEEPCO)	M/o Power

Scrapping of GST on income of religion institutions

†1663. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of FINANCE be pleased to state:

(a) whether GST is levied on the income received from religious institutions like Religious Justice Board, Sunni Waqf Board, etc.; and

(b) if so, whether Government would consider to scrap it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No Sir. GST is a levy on the 'supply' of goods or services or both and not on the income.

(b) Does not arise in view of the reply to part (a) above.

Fugitive economic offenders

1664. SHRI BINOY VISWAM: Will the Minister of FINANCE be pleased to state:

(a) the details of fugitive economic offenders who have left the country illegally;

(b) the total Non-Performing Assets (NPAs) against each such offender and the status of the recovery from them;

(c) the status of the prosecution/court proceedings against such offenders;

(d) how much money was written-off/concession given to these offenders;

(e) whether Government has initiated extradition measures on such matters; and

(f) if so, the status of such measures?

†Original notice of the question was received in Hindi.